† [Delhi Milk Scheme

886 SHRIMATI SARLA BHADAU-RIA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

- (a) whether the Delhi Milk Scheme has recently shown any profit,
- (b) if so, the amount of profit shown by the scheme during the last two years; and
- (c) if the scheme is running on loss what are the reasons for the loss?]

खाद्य, कृषि, सामदायिक विकास सहकारिता मन्त्रालय में राज्य (श्री अण्णासाहेब शिन्दे): (क) जी नही।

- (ख) प्रश्न ही नहीं होता।
- (ग) हानि के मुख्य कारण निम्नलिखित
 - (1) दूध की खरीद के मूल्य में धीरे-धीरे वृद्धि होना।
 - (2) उत्पादन की लागत से कम स्तरों पर बिक्री मृत्यो का निश्चित किया जाना।
 - (3) उपलब्धि मुल्यों की वृद्धि और बिकी मूल्यों के सशोधन करने मे देर होना ।
 - (4) स्टोर्ज की, विशेषतः स्प्रेटा दुध चर्ग की लागत मे सामान्य विद्ध ।

† [THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRI-CULTURE, COMMUNITY DEVELOP-MENT AND COOPERATION (SHRI SHINDE): (a) No. ANNASAHEB Madam

- (b) Does not arise.
- (c) The main reasons for the losses
 - (1) Steady increase in purchase price of milk
 - (2) Fixation of selling prices at levels below the cost of production
 - (3) Time lag between the increase in procurement prices and revision of selling prices.
 - [] English translation.

(4) General increase in the cost of stores, particularly the cost of skimmed milk powder]

ARREARS OF PROVIDENT FUND

- 887. SHRIMATI SARLA BHADAU-RIA. Will the Minister of LABOUR AND REHABILITATION be pleased to state:
- (a) whether it is a fact that Rs 718 lakhs and Rs. 773 lakhs of Provident Fund are due from Kaleshwar Mills Ltd, and Somasundaram Mills, respectively in Coimbatore since September. 1965, and
- (b) if so, the steps taken to realise the arrears?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKH-LAL HATHI): (a) As on 30th April. 1968, Kaleshwar Mills Ltd, and Somasundaram Mills had to pay Rs. 7.18 lakhs and Rs 9.95 lakhs respectively as provident fund dues.

(b) Action has been initiated under section 8 of the Employees' Provident Funds Act, 1952 to recover the dues as arrears of land revenue Proposals for prosecution are awaiting the sanction of the State Government.

INDIAN BAR AND ENGLISH BAR IN CALCUTTA HIGH COURT

888, SHRI A P. CHATTERJEE: Will the Minister of LAW be pleased to state:

- (a) Whether Government are aware that in Calcutta High Court there is discrimination as between members of the Indian Bar and those of the English Bar in respect of separate accommodation and other matters;
- (b) if so, whether Government propose to introduce any legislation to remove this discrimination:
- (c) whether Government have further considered the question of the advisability of the continuance of the special set of rule for the original side of the Calcutta High Court; and
- (d) whether in this context Government have considered the question of a suitable legislation?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI MOHAMMAD YUNUS SALEEM): (a) The Government of India has no information.

Written Answers

- (b) Does not arise.
- (c) No, Madam.
- (d) Does not arise.

AUDITING OF ACCOUNTS OF COOPERATIVE SOCIETIES IN WEST BENGAL

889. SHRI A. P. CHATTERJEE: Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the answer to Starred Question No. 142 given in the Rajya Sabha on the 3rd May, 1968 and state:

- (a) whether the accounts of the Cooperative Societies concerned in West Bengal have since been audited by the Cooperative Department;
- (b) if so, what action has been taken thereon:
- (c) if the answer to part (a) above be in the negative, what is the reason for the delay in the auditing of the accounts of the said cooperative; and
- (d) what was the police report on the allegations of misappropriation of funds against Shri Atulya Ghosh?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY): (a) to (^) Audit of the West Bengal Cooperative Spinning Mills Ltd. and Hooghly Artisans' Cooperative Society has been completed upto 30th June, 1967. The Registrar of Cooperative Societies, West Bengal, is examining the audit reports with a view to taking appropriate action in respect of the irregularities revealed in the reports.

The audit of West Bengal State Handloom Weavers' Cooperative Society is incomplete due to want of certain records. Action is being taken to complete the audit within this month.

(d) Police made only a preliminary examination. Allegations were not investigated and hence the question of a police report does not arise.

EXPORT OF RICE

to Guestions

890. SHRI B. C. PATTANAYAK: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

- (a) whether Government have decided to export some quantities of rice;
- (b) if so, the names of the countries to whom it will be exported and whether any deal has been concluded in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVEL()PMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) Yes, Sir. Only superior basmati rice is being exported since 1962.

(b) During the current year contracts for the export of 9500 metric tons have been entered into so far. The countries to which exports will be made are U. K., Muscat, Kuwait, Uganda, Ethiopia, Fiji Islands, Morocco, Lebanon and the US.A

EMPLOYMENT EXCHANGES IN KERALA

- 891. SHRI B. C. PATTANAYAK: Will the Minister of LABOUR AND REHABILITATION be pleased to state:
- (a) the number of Employment Exchanges in Kerala State at present;
- (b) the job opportunities provided to the candidates enrolled in these Exchanges at present; and
- (c) the total number of engineering graduates enrolled?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOY-MENT AND REHABILITATION (SHRI S. C. JAMIR): (a) 10 as on 30th June, 1968.

- (b) 6,581 placements were effected during the period January to June, 1968.
- (c) 575 Engineering Graduates were on the live register as on 30th June, 1968.